

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 608**  
**IB-04/ND/2024**

**IN THE MATTER OF:**  
**THE BANK OF MAHARASHTRA LIMITED**

**...PETITIONER**

**Vs.**

**RAMESH PURI**

**...RESPONDENT**

**Section**

**U/s 95(1) of IB Code, 2016**

**Order delivered on 09.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Adv. Onkar Roy, Adv. Atinder  
Kumar & Adv. Arpan Naagar

**For the Respondent**

:

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and sought further time to file valid AFA as it exists now of the proposed IRP. Last opportunity is given to the Petitioner to file valid AFA. List the matter on **22.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**